

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH

Q.A.563/87

K.S.Arora,
Flat No.B-22,
Samadhan Building,
Raheja Nagar,
Malad(East),
Bombay - 400 097.

.. Applicant

(b)

vs.

1. Union of India
through
General Manager,
Western Railway,
Churchgate,
Bombay - 400 020.
2. General Manager,
Western Railway,
Churchgate,
Bombay - 400 020.
3. Divisional Railway
Manager,
Western Railway,
Bombay Division,
Bombay Central,
Bombay - 400 008.
4. Senior Divisional Commercial
Supdt.,
Western Railway,
Bombay Division,
Bombay - 400 008.

.. Respondents.

Coram: Hon'ble Shri Justice U.C.Srivastava, Vice-Chairman
Hon'ble Shri M.Y.Priolkar, Member(A)

Appearances:

1. Mr.G.S.Walia
Advocate for the
Applicant.
2. Mr.N.K.Srinivasan
Advocate for the
respondents.

ORAL JUDGMENT: Date: 3-6-1991
(Per U.C.Srivastava, Vice-Chairman)

The applicant's grievance in this case is that his own contribution of provident fund was paid on 21-4-1987 i.e. after a period of one month and 21 days from the date of his retirement. The remaining amount of Rs.94,007/- towards insurance, commutation value of pension, gratuity and leave salary was paid on or about 23-6-1987 i.e. after 3 months and 23 days and he is not getting any pension. Admittedly, subsequently he started